

**Action plan for mitigating impacts of pollution on health**

780. SHRI DEREK O' BRIEN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has framed an action plan for mitigating the adverse health impacts of indoor and outdoor air pollution;

(b) if so, whether Government has prepared technical and operational guidelines to include chronic obstructive pulmonary disease and asthma under the non-communicable diseases programme;

(c) if so, whether the State health departments have identified districts with acute air pollution problems; and

(d) if so, whether Government is planning on providing district hospitals with equipment and drugs to treat diseases caused by air pollution?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE): (a) As informed by Central Pollution Control Board (CPCB), various measures have been taken for abatement and control of air pollution. These measures include:

- (i) Directions under Section 18(1)(b) of the Air (Prevention and Control of Pollution) Act, 1981 regarding prevention and control of air pollution in non-attainment cities and towns on 01.07.2016 to 18 SPCBs and 2 PCCs.
- (ii) Directions under Section 5 of the Environment (Protection) Act, 1986 regarding Agriculture Stubble Burning in NCR States and Punjab on 01.11.2016.
- (iii) Directions under Section 5 of the Environment (Protection) Act, 1986 regarding Effective Movement of Traffic at Busy Intersections on 01.11.2016 to Delhi and 11 districts of NCR States.
- (iv) Directions under Section 5 of the Environment (Protection) Act, 1986 regarding Control of open burning, construction activities and watering of road sides, etc. in National Capital Region (NCR) on 02.11.2016 to Delhi and NCR.

(b) No.

(c) and (d) No such information has been received from the State Governments.